



HUMAN RIGHTS NEWSLETTER

A Monthly Publication of
the National Human Rights Commission, India



NHRC Short Film Awards 2022 announced

The National Human Rights Commission, NHRC, India has selected 'Chirbhog' by Mr. Nilesh Ambedkar for the first prize of Rs. 2 lakh in its eighth prestigious Short Film Competition on human rights.

The film highlights the caste and vocation based continued discrimination in society through the story of a boy and his humiliating struggles till the point he decides to stand up and expose the contradictions in theory and practice to ensure the rights of liberty, equality, dignity, and education. It is in Marathi with subtitles in English.

'Enabled' by Mrs. Bhawani Doley Tahu has been selected for the second prize of Rs. 1.5 lakh. The film, through the story of a differently abled child, emphasizes the need to change mindsets about Divyangjan and discrimination in their upbringing by parents undermining their rights to life, liberty, equality, and dignity. It is in the Assamese language with subtitles in English.

'Atcham Thavir' by Mr. T. Kumar has been selected for the third prize of Rs. 1 lakh. The film through the story of a girl student pitches in for building awareness among students about any inappropriate touch and sexual harassment in school, and the need for the teachers as well as the school administration to be vigilant about it to ensure their right to dignity and



A scene from the Full Commission Jury meeting chaired by the NHRC Chairperson, Mr. Justice Arun Mishra for the selection of award winning films on 28th April, 2023

education are not violated. It is in Tamil with subtitles in English.

The Commission has also decided to give a cash award of Rs.50,000/- each to the films selected for the 'Certificate of Special Mention'. The three films in this category are:

1. 'Lost of progress' by Mr. Rajdutt Revankar depicts how the overarching expectations of parents from their children to be all-rounders is creating unwarranted pressure and robbing them of natural growth. It is in Hindi with subtitles in English.
2. 'Don't Burn Leaves' by Er. Abdul Rashid Bhat is a documentary highlighting the problem of air pollution due to the

burning of dry leaves and the scientific method to dispose of these without affecting the environment. It is in English.

3. 'U-Turn' by Mr. Haril Shukla depicts the double standard of society in dealing with the problems of domestic violence against women. It is in Hindi with subtitles in English.

The Full Commission Jury, chaired by the NHRC Chairperson, Mr. Justice Arun Mishra comprising Members, Dr. Dnyaneshwar M. Mulay and Mr. Rajiv Jain, selected the award-winning films on 28th April, 2023. The other members of the Full Commission Jury included NHRC Secretary General, Mr. Devendra Kumar Singh, Director General (I), Mr. Manoj Yadava, Registrar (Law),

“The spinning wheel means national consciousness and a contribution by every individual to definite constructive national work”. – Mahatma Gandhi



The Short Film Jury meeting in progress

Mr. Surajit Dey, Joint Secretaries, Mrs. Anita Sinha & Mr. Devendra Kumar Nim, Dy. Director (M&C), Mr. Jaimini Kr. Srivastava and External Experts, Mr. Leeladhar Mandloi, documentary maker and former DG AIR & Doordarshan, and Prof. Sangeeta Pransvendra, Indian Institute of Mass Communication.

The aim of the NHRC Short Film Award Scheme is to encourage and acknowledge cinematic and creative efforts toward promoting and protecting human rights. A total of 123 short films were in the fray for the awards.

The Commission intends to organize a festival of award-winning films and the award ceremony sometime later.

Important Interventions

Police brutality against the peaceful protestors (Case No.1480/25/5/2020)

The National Human Rights Commission, NHRC, India, on the basis of material on record, has taken a serious view of the confirmed police brutality, atrocities, and disproportionate force used against the protestors during the peaceful rally ‘Nabanna Chalo’ organized by the Bharatiya Janta Yuva Morcha (BJYM) at Howrah, Dankuni, Satragachi and other places in West Bengal on 8th October, 2020. It has issued a notice to the Government of West Bengal through its Chief Secretary to show cause why the Commission should not recommend that the state government pay Rs.1 lakh as relief to the victim whose hair was pulled by the police personnel and was mercilessly beaten and Rs. 50,000/- each to the two other victims, who were subjected to brutal physical torture by the police during the march.

The Commission had registered a case on the basis of a complaint dated 14th October, 2020, and issued notices to the state government authorities calling for reports into the allegations of police brutality.

The Commission has observed that it is clear from the documents available on record, the reports received from the Government of West Bengal in response to its notices, and the comments of the complainant thereon, that the peaceful march was organized without the permission of the government. Be that as it may, the police resorted to using excessive and disproportionate force; colour/chemical mixed water was used in the Canon to easily identify the protestors for selective beatings. The Commission does not approve of such unethical practices being adopted by the police upon citizens.

It is admitted on record by the State Government that the police had chased the protestors which makes clear that the people who were part of the march, were subjected to severe beatings by the police. The pictures of the victims depicting the scene on the spot are sufficient to prove that disproportionate force was used and people were brutally beaten up and dragged for a considerable distance. Beating women in full public view by the male police personnel in such a brutal manner that one of the victims got her finger fractured and another’s hair was pulled and many of them sustained injuries, is a serious issue of violation of human rights

and a matter of concern for the Commission.

Attack on a peaceful Sri Ram Navami procession and alleged police inaction (Case No.1047/25/9/2023)

The National Human Rights Commission, NHRC, India has taken cognizance of a complaint alleging an attack by miscreants on Sri Ram Navami Shobhayatra despite permission from the authorities in the area under Shibpur Police Station, Howrah District, West Bengal on 30th March, 2023. Allegedly, the armed attack was done with the malafide intention to ruin the peaceful Yatra, and to cause grievous injuries to its participants in order to frighten and deter them from organizing such an event in the future. Allegedly, the police refused to accept a written complaint to take action in the matter against the miscreants.

The Commission has observed that the allegations, if true, amount to a failure of the authorities to exercise due diligence to avert the incident. The Constitution of India entitles all persons to the freedom of conscience and the right to freely profess, practice and propagate religion. The State is answerable, if these rights are abrogated without

substantive reasons. Accordingly, it has issued notices to the Director General of Police, DGP, West Bengal, and the Commissioner of Police, Howrah directing them to enquire into the matter and submit a report within two weeks. They have also been asked to ensure that proper legal procedure is followed in the investigation in the matter, and no one is subjected to hardship due to any illegal action of the police.

The report must contain the

details of the FIR registered, the status of the investigation, and the arrest, if any, in the matter. It should include the number of people injured, the treatment given to them, and also the details of the destruction of property, if any. It should also mention the safety measures taken to avoid such incidents.

The killing of two accused by miscreants in police custody (Case No.7930/24/4/2023-AD)

The National Human Rights Commission, NHRC, India has taken cognizance of complaints alleging that two brothers Atiq Ahmed and Ashraf were killed by miscreants in police custody in Prayagraj district of Uttar Pradesh on 15th April, 2023. The Commission has issued notices to the Director General of Police, Uttar Pradesh, and the Commissioner of Police, Prayagraj calling for the reports.

Suo Motu Cognizance

The Commission took suo motu cognizance in eleven cases of alleged human rights violation reported by the media during April, 2023 and issued notices to the concerned authorities for reports. Summaries of some cases are as follows:-

**Deaths of 9 sanitation workers (Case No.603/7/5/2023)
(Case No.406/6/5/2023)
(Case No.1210/4/26/2023)**

The media reported about the deaths of 9 sanitation workers in two different incidents in Jhajjar, Bharuch and Patna Districts of Haryana, Gujarat, and Bihar on 4th & 5th April, 2023 respectively. It has issued notices to the State Governments through their Chief Secretaries calling for reports into the incidents. Reportedly, the workers were not provided with safety gear in all the three incidents.

According to the media reports, 4 persons died in Bahadurgarh area of Jhajjar, Haryana while fitting pipes inside a septic tank of private property; 3 persons died while cleaning a drainage line in Bharuch district of Gujarat; and 2 workers were choked to death after they entered to clean an underground drain in Transport Nagar area in Patna, Bihar

Barbaric assault of a young man by a village head (Case No.6973/24/28/2023)

The media reported on 6th April,

2023 that on allegation of theft, a young man after being beaten and dragged outside his house was hanged to a tree and fire was ignited underneath in full public view by a group of people led by the village head of Divaichi in Ferozabad district, Uttar Pradesh on 28th March, 2023. Reportedly, after subjecting him to such inhuman treatment the perpetrators left the victim hanging, presuming that he was dead. Later, the victim man was rescued by his brother-in-law and was admitted to a private hospital for medical treatment.

The Commission has observed that the contents of the media report, if true, raise a serious issue of human rights violations of the victim and issued notices to the Chief Secretary and the Director General of Police, Uttar Pradesh calling for a detailed report in the matter including the status of the FIR registered in the matter and health status of the victim as well as monetary relief, if any, has been granted to him by the administration.

Deaths of inmates due to torture in private drug de-addiction centres (Case No.296/35/5/2023)

The media reported on 13th April, 2023 about yet another death of an inmate at a private drug de-addiction centre, which is the third such incident in the recent past. Reportedly, a 24-year-old man was beaten to death by the people running a De-addiction Centre in

Chandramani area of Dehradun, Uttarakhand on 10th April, 2023. Prior to this, the Commission had taken suo motu cognizance of two similar incidents at De-addiction Centres in NOIDA and Ghaziabad, Uttar Pradesh, and the reports have been sought.

The Commission has observed that all the three rehabilitation centres, two in UP and one in Uttarakhand were being run by private entities. It needs serious consideration as to whether the De-addiction Centres can be allowed to be operated by private entities, and if it is so, whether State(s) have ensured sufficient safety measures in place to protect the interest of the inmates with a view to achieving the desired goal.

Accordingly, it has issued notices to the Chief Secretaries of all the States/Union Territories (UTs), and the Secretary, Union Ministry of Social Justice and Empowerment to reports, notices have also been issued to the Chief Secretary and the Director General of Police, Uttarakhand calling for a detailed report in the instant case of the death of an inmate at Dehradun Rehab Centre.

Death in Hooch tragedy (Case No.1305/4/8/2023)

The media reported several deaths due to the consumption of spurious liquor in various districts of Bihar on 16th April, 2023

even as the reports of the deaths of those undergoing treatment in various hospitals were still coming. Expressing serious concern over the reported hooch tragedy, the Commission has issued notices to the Chief Secretary and the Director General of Police, Bihar calling for a detailed report in the matter.

The Commission has observed that the contents of the media report, if true, indicate that the State Government, prima-facie, is not attentive enough in the implementation of its policy of prohibition of sale and consumption of illicit/spurious liquor implemented in Bihar since April, 2016. It may be recalled that in December 2022 also, several deaths were reported in a hooch tragedy in Bihar, and the Commission sent its own team for an on-the-spot investigation into the matter after taking suo motu cognizance of media reports. That case is already under the consideration of the Commission.

The killing of a man by stray dogs (Case No.8107/24/3/2023)

The media reported on 17th April, 2023 that in yet another incident of a stray dog attack, a 65-year-old elderly man was killed in a park inside the Aligarh Muslim University (AMU) Campus, Uttar Pradesh. Reportedly, CCTV footage

of the horrific incident has also gone viral on social media.

Expressing serious concern over the reported incident, the Commission has issued notices to the Chief Secretary, Government of Uttar Pradesh, the Vice-Chancellor, Aligarh Muslim University, and the Commissioner, Aligarh Municipal Corporation calling for a detailed report in the matter. The State Government is expected to inform whether any relief has been given to the deceased's Next of Kin, NoK.

The Commission has also called for the comments of the Secretary, Animal Welfare Board of India, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India on the present status of the implementation of the provisions of law and their strategy, if any, to deal with the issue of the right to life of humans and protection from the stray animals in the light of the recent increasing incidents of attack by stray animals on humans without any provocation. It has been observed that painful incidents such as the one reported by the media in the instant case indicate that there is a need to review the prevailing safeguards as this is not a problem of any one State or Union Territory, and the situation is grim and alarming. In the past also, the Commission had taken

cognizance of such incidents and called for reports from the authorities.

Death of a man after falling into an open sewer (Case No.741/7/5/2023)

The media reported on 21st April, 2023, that a man died after falling into an open sewer in Gurugram, Haryana. The Commission has issued notices to the Chief Secretary, Government of Haryana, the Commissioner of Police, and the Commissioner, Gurugram Municipal Corporation calling for a detailed report in the matter including action taken against the guilty after a thorough enquiry into the matter.

The undignified treatment meted out to the dead body (Case No.1133/25/16/2023)

The media on 23rd April, 2023 reported with photographs indicating that the body of a minor girl victim of sexual assault and murder was dragged away by the police in public view amidst protests in North Dinajpur, West Bengal. Reportedly, a video of the incident has also gone viral on social media. The girl belonged to the Scheduled Tribe.

The Commission has issued notices to the Chief Secretary and the Director General of Police, West Bengal calling for a detailed report in the matter.

Recommendations for Relief

As part from the number of cases taken up daily, one case was heard by the Full Commission, 80 cases by the Double Bench-I and 70 cases dealt by Double Bench-II in April, 2023. Monetary relief of ₹ 44,25,000/- was recommended for the victims or their Next of Kin, NoK in the 08 cases, wherein it was found that public servants had either violated human rights or been negligent in protecting them. The specific details of these cases can be downloaded from the NHRC website by logging the case number given in the table below:

S.N.	Case No.	Nature of Complaint	Amount (in ₹)	Authority
1	491/20/19/2022-JCD	Death in judicial custody	500000	Rajasthan
2	17450/24/10/2019-JCD	Death in judicial custody	500000	Uttar Pradesh
3	479/25/13/2021-JCD	Death in judicial custody	500000	West Bengal
4	731/25/1/2020-JCD	Death in judicial custody	500000	West Bengal
5	3590/13/32/2022	Health	25000	Maharashtra
6	2564/18/20/2022	Children	700000	Odisha
7	3707/18/17/2022	Death due to electrocution	700000	Odisha
8	1510/22/31/2021	Abuse of power	1000000	Tamil Nadu

Relief on NHRC Recommendations

The Commission closed 22 cases, either on receipt of the compliance reports and proof of payment from the public authorities or by giving some other observations/directions. An amount of ₹74,80,000/- was paid to the victims or their Next of Kin, NoK on the recommendations of the Commission. The specific details of these cases can be downloaded by the NHRC website by logging the case number given in the table below:

S. N.	Case No.	Nature of Complaint	Amount(in ₹)	Authority
1.	1238/4/32/2019-JCD	Death in judicial custody	500000	Bihar
2.	1661/4/26/2021-JCD	Death in judicial custody	500000	Bihar
3.	1447/7/6/2021-JCD	Death in judicial custody	500000	Haryana
4.	1559/34/5/2018-JCD	Death in judicial custody	300000	Jharkhand
5.	940/13/17/2020-JCD	Death in judicial custody	500000	Maharashtra
6.	25984/24/16/2018-JCD	Death in judicial custody	400000	Uttar Pradesh
7.	26169/24/26/2019-JCD	Death in judicial custody)	700000	Uttar Pradesh
8.	8919/24/11/2020-JCD	Death in judicial custody	500000	Uttar Pradesh
9.	9839/24/52/2019-JCD	Death in judicial custody	300000	Uttar Pradesh
10.	1095/1/2/2020	Custodial tortue	100000	Andhra Pradesh
11.	1251/4/8/2019-PCD	Death in police custody	200000	Bihar
12.	2089/4/12/2019-WC	Rape of SC	75000	Bihar
13.	4421/4/8/2021	Child rape	200000	Bihar
14.	208/34/8/2019	Medical negligence	100000	Jharkhand
15.	1698/12/44/2019	Medical negligence	750000	Madhya Pradesh
16.	7979/24/51/2020	Medical negligence	500000	Uttar Pradesh
17.	1391/18/31/2020-AD	Alleged custodial deaths in judicial custody	500000	Odisha
18.	589/18/24/2021	Inaction by the state government/central govt. officials	300000	Odisha
19.	15404/24/37/2020	Police motivated incidents	500000	Uttar Pradesh
20.	17151/24/75/2019-WC	Murder	10000	Uttar Pradesh
21.	7447/24/7/2020	Abuse of power	25000	Uttar Pradesh
22.	8935/24/35/2020	Denial of medical facilities	20000	Uttar Pradesh

Success stories

In many cases, the Commission received compliance reports from the respective state authorities. Summaries of six such cases are as under:

Torture in police custody (Case No. 1095/1/2/2020)

The matter pertains to the torture and misuse of power by the police official in Andhra Pradesh. The victim was forcibly taken to the police station and beaten. His wife was pushed aside by the police personnel when she requested them to stop the torture. Allegedly, the police personnel threatened the victim not to report the matter or

else they would falsely implicate him. On the basis of the material on record, the Commission found the allegation true, and an FIR was registered against police personnel on the directions of the High Court of Andhra Pradesh.

The Commission recommended that the state being vicariously responsible for the acts of its employees, should take action against the delinquent police personnel, and pay Rs. 1 lakh to the victim as relief for the violation of his human rights. The Government of Andhra Pradesh complied with the recommendation of the Commission.

Delayed Registration of FIRs (Case No.2089/4/12/2019-WC)

The matter pertains to the molestation of a girl and delayed police action on the complaint in Gopalganj, Bihar. Allegedly, the accused again visited her house and set it on fire. On the basis of the material on record, the Commission found that despite the complaint on 19th June, 2019, the FIR was registered after a delay of more than six months on 9th January, 2020. The Commission recommended that the Government of Bihar pay Rs.75,000/- to the victim for the violation of her human rights by a public servant,

and take departmental action against him for the delay in the registration of an FIR. The State Government informed that the relief was paid to the victim, and a departmental enquiry was initiated against the erring police personnel.

Gang rape and murder (Case No.4421/4/8/2021)

The matter pertains to the gang rape and murder of a minor girl from Nepal at Kundawa Chainpur Bazar, East Champaran, Bihar on 21st January, 2020. After the incident, the house owner and his supporters took hostage the parents of the girl and cremated the dead body.

On the basis of the material on record, the allegations were confirmed against the thirteen accused persons. The Station House Officer of the area police station was found involved in hiding the evidence and not taking any lawful action in the matter. The Commission holding the State responsible vicariously for the acts of its erring police officials recommended that it pay Rs.2 lakh as relief to the Next of Kin of the deceased girl, and register an FIR against them in addition to a criminal case against the 13 accused persons. The State Government complied with the recommendations.

Murder of a patient at a government hospital (Case No.1698/12/44/2019)

The matter pertains to the murder of a patient at District

Hospital, Shivpuri, Madhya Pradesh on 13th August, 2019. On the basis of the material on record, the allegations were found correct. It was also observed that the patient was not attended to and given any treatment for nearly six hours inside the ward. Shockingly, no staff saw any offenders entering the ward and killing the patient. The Commission recommended that the Government of Madhya Pradesh pay Rs.7.50 lakh as relief to the Next of Kin of the deceased and take departmental action against the delinquent public servants on duty. The State Government informed that the relief was paid; departmental proceedings were initiated against the erring public servants, and a criminal case was registered in the matter.

Death in police custody (Case No.1251/4/8/2019-PCD)

The matter pertains to the death of an accused in police custody while undergoing treatment at PMCH, Patna on 23rd April, 2019. On the basis of the material on record, the Commission found that the accused woman set herself on fire in police custody and was taken to hospital for treatment where she died. The Commission recommended that the Government of Bihar pay Rs.2 lakh as relief to the Next of Kin of the deceased, which was paid.

Right to Education (Case No.137090/0/2020)

The matter pertained to the issue of the right to education of

the students during COVID-19 pandemic. Allegedly, no substantial steps were taken by the government as a corrective measure to fill the gap due to the dearth of resources and to help those living in remote areas where internet facilities were inaccessible. The Commission sought reports from the concerned authorities in the Union Ministry of Education.

The Commission found that in the report of the Government of India, measures were initiated or proposed on the basis of several recommendations of the Commission to ensure capacity building of teachers and institutions to enable the children to get the best possible education with the aid and assistance of technological advancement for their wholesome development without digital divide amongst them.

The Commission on 27th March, 2023 directed all the State Governments/Union Territories to ensure that the guidelines formulated in the various advisories including that of the NHRC, and the steps taken by the Union Government must be implemented holistically for imparting quality education to the students across the country both in digital as well as physical mode. It also asked the Centre to stay prepared to ensure that quality education does not suffer during crises like COVID-19 or other disasters.

From Investigation Files

This column carries stories unfolding an intricate case of human rights violation leading to diametrically opposite revelation to prima-facie claims and findings after investigation by the NHRC:

Deaths in hooch tragedy in Bihar (Case No.6352/4/32/2022)

The Commission had registered a case after taking suo motu of media reports about the death of several persons in hooch tragedy in Districts

Saran and Siwan of Bihar during December 13-16, 2022. Further, when more deaths were reported from the other places in the districts, the Commission in addition to seeking reports from the state government, deputed its team led by the Member, Mr. Rajiv Jain comprising Director General (Investigation), Mr. Manoj Yadava, Presenting Officer, Mrs. Meenakshi Sharma, DIG, Mr. Sunil Kumar Meena and other officers for an on the spot enquiry.

The enquiry team after visiting the spots on 20-22 December 2022, found that contrary to the state machinery's claim of 42 deaths, 77 people had died due to consumption of spurious liquor in Saran and Siwan districts. It also observed that since there is minimization, the gravity and extent of liquor tragedies do not come to light, thereby precluding the State from taking remedial measures.

Absence of relief/compensation

The lack of response in terms of provision of immediate relief and mitigation to victims or their families, besides non-payment of compensation to next of kin of the deceased was also noticed. The team observed that the declared policy of the State Government that no compensation shall be paid to the families of the deceased seems to be unfair on two counts. Firstly, it amounts to punishing the innocents as the wives and children of these men, who lost life, were in no way responsible for the violation of the Excise laws. Secondly, it is the bounden duty of the State to offer relief compensation to the distressed persons, particularly family members

of those who died due to the failure of the State to enforce its prohibition policy in an effective manner.

Inadequate Health preparedness

An analysis of the information available in the public domain indicated that deaths due to consumption of spurious liquor have become part of the law and order landscape of the State of Bihar ever since prohibition was enforced in the year 2016. However, despite passage of more than six years, there is still an absence of treatment protocol and lack of preparedness on the part of health administration to deal with incidents in which large number of persons died due to consumption of liquor.

Prior to this incident, there were at least six other alleged incidents of several deaths in hooch tragedies in different parts of Bihar during January, 2020 to December, 2022, and the Commission registered Case Nos. 4512/4/0/2021, 4541/4/4/2021, 144/4/24/2022, 846/4/32/2022, 2216/4/5/2022 and 2272/4/4/2022 respectively calling for reports from the concerned state authorities.

In the interim, the Commission also took cognizance of deaths in hooch tragedies in Gujarat (Case No. 1309/6/30/2022), West Bengal (Case No. 3575/25/9/2022) and Tamil Nadu (Case No. 1267/22/0/2023) respectively.

Disposal of cases

During April, 2023, total 299 cases were processed including 02 spot enquiries, 214 Judicial Custody Deaths, 31 Police Custody Deaths, 34 Encounter Deaths and 18 Fact Finding Cases.

Spot enquiries

The following spot enquiries were conducted by the Investigation Division of the Commission:

Sl. No.	Case No.	Allegations	Date of visit
1.	362/7/5/2023	Harassment of a family by Gurugram District Police in a property matter.	10-14th April, 2023

Training initiatives for Human Rights Awareness



IFS officer trainees attending orientation at NHRC on 27th April, 2023

Besides this, 38 students and faculties of a college from Uttar Pradesh and visited the Commission and were given insight into the functions of the Commission. The Commission's 15 days online Short Term Internship Programme for 71 students concluded on 10th April, 2023.

During the month of April, 2023, 39 IFS officer trainees of 2022 Batch visited the NHRC on 27th April, 2023 and were given orientation on human rights and the functioning of the Commission in the presence of Chairperson, Members and senior officers.

Snippets

- On 25th & 28th April, 2023, the NHRC Director General (Investigation), Mr. Manoj Yadava delivered a lecture on 'Islamic Theology' to the direct recruited officers, ACIOs Gr.II and other executives of 90th Batch (Phase VII & VIII) at NIA Centre-Dwarka and IB Central Training School (IBCTS), New Delhi.
- On 24th April, 2023, the NHRC Senior Superintendent of Police, Mr. Patil Ketan Baliram delivered a lecture to the Addl. DCsP and ACsP on "Protection of Human Rights and role of NHRC; Procedure in respect of interrogation-Death in police custody- NHRC guidelines on encounter deaths and gender sensitization" at Delhi Police Academy (STC), Chankayapuri, New Delhi.

Human Rights and NHRC in News

During April, 2023, the Media & Communication Wing of the Commission prepared and issued 11 press releases. 2434 news clippings on various human rights issues were culled out from different/select editions of major English and

Hindi newspapers and some news websites out of which in 664 News Clippings a reference was made to the NHRC. News clippings related to the incidents of alleged human rights violations were brought to the notice of the Commission. News

stories having specific reference to the interventions by the NHRC can be seen at 'NHRC-in-News' on the website of the Commission. 'NHRC Twitter handle' was abuzz with 36 tweets on the Commission's interventions & activities.

Death of two workers in sewage tank: NHRC seeks report

STATESMAN NEWS SERVICE
SHIMLA, 29 APRIL. The National Human Rights Commission (NHRC) has directed the State's Chief Secretary to furnish a detailed report on the death of two workers in a sewage tank in Cuckoo city.

The Commission has issued the notice to the chief secretary while hearing a petition filed by human rights activist Ashish. As per the complaint, the two workers engaged in cleaning of two sewage tanks in Cuckoo died of asphyxiation in April 2021.

NHRC directs state govt to compensate, rehabilitate Hirakud dam oustees

STATESMAN NEWS SERVICE
BOMBAY, 29 APRIL. The National Human Rights Commission (NHRC) has directed the Principal Secretary, Revenue and Housing of Odisha government to take appropriate action to compensate, rehabilitate and provide employment to the people displaced due to the construction of Hirakud dam in Odisha.

The NHRC has passed the order after hearing the petition, registered by the lawyer and rights activist Bhaskar in Tripura and the report submitted by the State of Odisha and Chhattisgarh.

NHRC takes suo moto for death at drug de-addiction centre

STAFF REPORTER
GUWAHATI, April 27: The National Human Rights Commission, NHRC, India, has taken suo moto cognizance of a media report of yet another death of an inmate at a private drug de-addiction centre, which is the third such incident in the recent past.

NHRC issued notices, returnable in four weeks, to the

NHRC directs CS to pay damages to victims' kin

STATESMAN NEWS SERVICE
BOMBAY, 29 APRIL. The National Human Rights Commission (NHRC) has directed the State's Chief Secretary to pay damages to the kin of the deceased and to the injured person for the negligence on the part of the government employees and nature of injury sustained by the injured person.

The NHRC has issued the order after hearing a petition filed by the kin of the deceased and the injured person. The NHRC has directed the State's Chief Secretary to pay damages to the kin of the deceased and to the injured person for the negligence on the part of the government employees and nature of injury sustained by the injured person.

NHRC summons Bhaurak Collector

STATESMAN NEWS SERVICE
BOMBAY, 29 APRIL. The National Human Rights Commission (NHRC) has summoned the Bhaurak Collector for failure to take action against the alleged violators of human rights in the village of Bhaurak, Odisha.

The NHRC has issued the order after hearing the petition, registered by the lawyer and rights activist Bhaskar in Tripura and the report submitted by the State of Odisha and Chhattisgarh.

NHRC takes notice of death, seeks report in four weeks

STATESMAN NEWS SERVICE
BOMBAY, 29 APRIL. The National Human Rights Commission (NHRC) has taken notice of the death of a person in a village in Odisha and has directed the State's Chief Secretary to submit a report on the death within four weeks.

NHRC seeks detailed info from Chief Secy

SUNDARJAM DISPLACEMENT
Colombo, April 29: The National Human Rights Commission (NHRC) has sought detailed information from the Chief Secretary of Sri Lanka regarding the displacement of people in the Sundarjam area.

NHRC seeks ATR from Odisha, T'gana on migrant workers' woes

STATESMAN NEWS SERVICE
BOMBAY, 29 APRIL. The National Human Rights Commission (NHRC) has sought an Action Taken Report (ATR) from the Government of Odisha regarding the plight of migrant workers.

1 chief secy gets NHRC notice on child mortgaging

STATESMAN NEWS SERVICE
BOMBAY, 29 APRIL. The National Human Rights Commission (NHRC) has issued a notice to the Chief Secretary of a State regarding the mortgaging of children.

last rites: NHRC

STATESMAN NEWS SERVICE
BOMBAY, 29 APRIL. The National Human Rights Commission (NHRC) has issued a notice to the Chief Secretary of a State regarding the last rites of a person.

After video of youth's assault in Firozabad goes viral, NHRC issues notice to U.P. govt

STATESMAN NEWS SERVICE
BOMBAY, 29 APRIL. The National Human Rights Commission (NHRC) has issued a notice to the Government of Uttar Pradesh regarding the assault on a youth in Firozabad.

Rayagada police submit report to NHRC

STATESMAN NEWS SERVICE
BOMBAY, 29 APRIL. The National Human Rights Commission (NHRC) has received a report from the Rayagada police regarding a case.

NHRC notices to CS, AMU vice-chancellor

STATESMAN NEWS SERVICE
BOMBAY, 29 APRIL. The National Human Rights Commission (NHRC) has issued notices to the Chief Secretary of a State and the Vice-Chancellor of a University.

NHRC issues notice to Chief Secretary

STATESMAN NEWS SERVICE
BOMBAY, 29 APRIL. The National Human Rights Commission (NHRC) has issued a notice to the Chief Secretary of a State regarding a case.

AKS knocks NHRC's doors over post-poll violence in Tripura

STATESMAN NEWS SERVICE
BOMBAY, 29 APRIL. The National Human Rights Commission (NHRC) has received a complaint from the All India Kisan Sabha (AKS) regarding post-poll violence in Tripura.

NHRC seeks report on non-implementation of welfare schemes

STATESMAN NEWS SERVICE
BOMBAY, 29 APRIL. The National Human Rights Commission (NHRC) has issued a notice to the Chief Secretary of a State regarding the non-implementation of welfare schemes.

Complaints in April, 2023

Complaints received	7315
Disposed	6995
Under consideration of the Commission	12310

Important Telephone Numbers of the Commission:

Facilitation Centre (Madad) Incharge: Mrs. Rekha Bhalla

NHRC Toll Free No: 14433

For Complaints: Fax No. 011-2465 1332

For Filing online complaints: www.nhrc.nic.in, hrcnet.nic.in, Common Service Centres

Other Importance E-mail Addresses

jrlawnhrc@nic.in (For complaints), cr.nhrc@nic.in

(For general queries/correspondence)

Focal point for Human Rights Defenders: Indrajeet Kumar

Deputy Registrar (Law)

Mobile No. +919999393570, Fax No. 011-2465 1334

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This Newsletter is also available on the Commission's website www.nhrc.nic.in

NGOs and other organization are welcome to reproduce material of the Newsletter and disseminate it widely acknowledging the NHRC

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